

(b)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

ORIGINAL APPLICATION NO. 563 OF 2007.

ALLAHABAD THIS THE 25<sup>TH</sup> DAY OF MAY, 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

Mohit Pradhan aged about 47 years, son of M.N Pradhan, R/o 50 Tagore  
Town, Allahabad.

.....Applicant

(By Advocate: Sri Sudama Ram/Shri S.K. Kushwaha).

Versus.

1. Union of India through Secretary Finance Govt. of India, New Delhi.
2. Chief Commissioner of Income Tax (CCA), Lucknow.
3. Placement Committee, convened through the Chief Commissioner of  
Income Tax. (CCA) Lucknow.
4. Shri Vinod Kumar, Chief Commissioner of Income Tax, (CCA),  
Lucknow.

.....Respondents

ORDER

Heard Sri S. Ram, learned counsel for the applicant on this O.A. against  
the order dated 14.5.2007 (Annexure A-1), by which the applicant has been  
shifted from Allahabad to Kushinagar as Income Tax Officer. He has tried to  
say that his transfer is in breach of transfer policy as he <sup>has</sup> just put in two years  
after reinstatement and as per Rule, he can continue at Allahabad for 5 years.  
He says that he has already given representation dated 17.5.2007 (A-4) to the  
Chief Commissioner of Income Tax (CCA), Lucknow for canceling the transfer  
or for reconsidering it but no decision was taken so far to the knowledge of the  
applicant.

2. Tribunal is of the view that it will be sufficient if respondent No.2 is asked  
to consider and pass suitable orders on the representation dated 17.5.2007  
(Annexure A-4) of the applicant within a period of 10 days from the date of  
receipt of copy of this order and O.A.

(7)

3. So the O.A. is finally disposed of with a direction to the respondent NO.2 to consider and disposed<sup>of</sup> of the representation of the applicant dated 17.5.2007 (Annexure A-4) in accordance with Rules and Relevant guidelines within a period of 10 days from the date, ~~the~~<sup>a</sup> copy of this order together <sup>with</sup> copy of O.A. is received by him, <sup>and</sup> fill such decision is taken by him, not <sup>to</sup> compel the applicant to join at new station.

No order as to costs.

*he will*  
*fill*  
*25.5.07*

Vice Chairman.

Manish/-